

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

314

ORIGINAL APPLICATION NO.472 of 1993

DATE OF JUDGMENT: 5th July, 1993

BETWEEN:

Mr. B.Appa Rao

..

Applicant

AND

1. Union of India, represented by its Secretary, . Defence, New Delhi.
2. The Flag Officer Commanding-in-Chief, Eastern Naval Command, Visakhapatnam.
3. The Deputy General Manager (Personnel), Eastern Naval Command, Visakhapatnam.
4. The Admiral Superintendent, Naval Dockyard, Visakhapatnam. ..

Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANT: Mr. P.B.Vijaya Kumar, Advocate

V. B. Venkanna

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Esq. CGSC

CORAM:

Hon'ble Shri A.B.Gorthi, Member (Admn.)

Hon'ble Shri T.Chandrasekhara Reddy, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI A.B.GORTHI, MEMBER (ADMINISTRATIVE)

The relief sought for in this application is for a direction to the respondents to quash the charge memo issued to the applicant. The allegation against him was that he furnished false certificate with regard to his caste. In

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contd....

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the mean time, representation of the applicant is being considered and the applicant is now informed that the respondents may conduct a fresh inquiry. In view of these circumstances, the counsel for the applicant states that he would not like to press this application for admission.

2. The application is, therefore, dismissed as having ~~not~~ been withdrawn. Mr. N.R. Devaraj for the respondents is present and heard.

(Dictated in the open Court).

T. Chandrasekhara Reddy  
(T. CHANDRASEKHARA REDDY)  
MEMBER (JUDL.)

A. B. Gorthy  
(A. B. GORTHY)  
Member (Admn.)

Registrar (JUDL.)

Copy to:-

1. Secretary, Ministry of Defence, Union of India, New Delhi.
2. The Flag Officer Commanding-in-Chief, Eastern Naval Command, Visakhapatnam.
3. The Deputy General Manager (Personnel), Eastern Naval Command, Visakhapatnam.
4. The Admiral Superintendent, Naval Dockyard, Visakhapatnam.
5. One copy to Sri. P. E. Vijaya Kumar, Advocate, C.I.T., Hyderabad.
6. One copy to Sri. ~~Shivappa~~ Shrinivasa.

For/—

22/9/64  
Rajeshwari

R.M.(2)  
JULY 1993

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN  
AND

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
AND

THE HON'BLE MR. P. T. TIRUVENGADAM :M(A)

..... - 1 - 1993

ORDER/JUDGMENT:

M.A. /R.A. C.A. No.

in

T.A. No.

(w.p. ....)

Admitted and Interim directions  
issued

Disposed of with directions

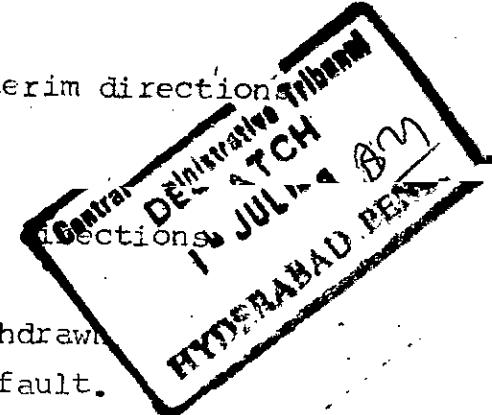
Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/ Ordered

No order as to costs.



pvm

3.8.93  
7/7/93